

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10380/2013

(Arising out of impugned final judgment and order dated 02/09/2013 in GA No. 1375/1991 passed by the High Court Of Judicature at Allahabad)

ZULFIQAR

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(with appln. (s) for bail and office report)

WITH Crl.A. No. 161/2014

(With appln.(s) for exemption from filing O.T. and appln.(s) for bail and appln.(s) for permission to file additional documents and Office Report)

Date : 30/10/2015 This petition/appeal were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Rauf Rahim,Adv.

Mohd.Parvez Dabas, Adv.
Mr.Uzmi Jameel Husain, Adv.
Mr. Shakil Ahmed Syed,Adv.

For Respondent(s) Mr.Garvesh Kabra, Adv.
Mr. Abhishek Chaudhary,Adv.
Mr.Utkarsh Jaiswal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter dated 28.10.2015. In view of the request made by learned counsel for the respondent, four weeks' time is granted for filing the counter affidavit.

(G.V.Ramana)
AR-cum-PS

(Vinod Kulvi)
Asstt.Registrar